

**(i) Rapti Leasing Ltd., and (ii) Rapti Nidhi Ltd.  
Prohibited from accepting deposits**

**June 26, 1999**

The Reserve Bank of India in exercise of the powers vested in it under sub-section (4) of Section 45K and Section 45MB of the Reserve Bank of India Act, 1934 has prohibited the undernoted two companies from accepting deposits from any person including the existing depositors/certificate holders, in any form whether by way of subscription/instalment to any scheme conducted by the company or by way of renewals under any such schemes/deposits or otherwise with immediate effect.

The companies have also been directed not to sell, transfer, create charge or mortgage or deal in any matter with its property and asset without the prior written permission of the Bank.

- 1) Rapti Leasing Ltd., 36, King's Road, Howrah-711 101 (West Bengal).
- 2) Rapti Nidhi Ltd., 36, King's Road, Howrah-711 101 (West Bengal).

**Rupambara Padhi  
Manager**

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